

Press Note

Omission of labelling requirements w.r.t. declaration of quantity of added sugar for Non-Alcoholic Carbonated Beverages

FSSAI has notified the Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulations, 2017.

The amendment regulations would Address the issue of duplicity/overlapping of provisions in respect of the declaration of added sugar for non-alcoholic carbonated beverages under the Sub-Regulation 2.10.6 of the FSS (Food Product Standards and Food Additives) Regulations, 2011 and the Sub-Regulation 2.2.2.3(ii) of the FSS (Packaging and Labelling) Regulations, 2011.

In the Amendment Regulations, it is proposed to omit the provision of declaration of quantity of added sugar from Sub-Regulation 2.10.6 of the FSS (Food Product Standards and Food Additives) Regulations, 2011 to avoid duplicity of the declaration requirement.

FSSAI has invited suggestions and objections from stakeholders within a period of 30 days from the date of publication of the draft notification. The above regulations will come into force on the date of their final publication in the Official Gazette.



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असाधारण

EXTRAORDINARY

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प्राधिकार से प्रकाशित

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स्वास्थ्य और परिवार कल्याण मंत्रालय

(भारतीय खाद्य सुरक्षा और मानक प्राधिकरण)

अधिसूचना

नई दिल्ली, 26 मई, 2017

फा. सं. 1-94(1)/एफएसएसएआई/एसपी (लेबलिंग)/2014.— खाद्य सुरक्षा और मानक (खाद्य उत्पाद मानक और खाद्य सहयोज्य) विनियम, 2011 का और संशोधन करने के लिए कतिपय विनियमों का निम्नलिखित प्रारूप जिसे भारतीय खाद्य सुरक्षा और मानक प्राधिकरण, केन्द्रीय सरकार के पूर्व अनुमोदन से खाद्य सुरक्षा और मानक अधिनियम, 2006 (2006 का 34) की धारा 92 की उप-धारा (2) के खंड (ड) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, बनाने का प्रस्ताव करता है, धारा 92 की उप-धारा (1) के अधीन यथा अपेक्षित उन सभी व्यक्तियों की जानकारी, जिनके उससे प्रभावित होने की संभावना है, के लिए प्रकाशित किया जाता है: और यह सूचना दी जाती है कि उक्त प्रारूप विनियमों पर उस तारीख से, जिसको राजपत्र की प्रतिया प्रकाशित हुई है, जनता को दी जाती है से तीस दिन की अवधि की समाप्ति के पश्चात, विचार किया जाएगा;

आक्षेप या सुझाव, यदि कोई हो मुख्य कार्यपालक अधिकारी, भारतीय खाद्य सुरक्षा और मानक प्राधिकरण, एफडीए भवन, कोटला रोड, नई दिल्ली-110002 को या खाद्य प्राधिकरण के ई-मेल regulation@fssai.gov.in पर भेजे जा सकेंगे;

ऐसे आक्षेपों या सुझावों पर, जो किसी व्यक्ति से उक्त प्रारूप विनियमों के संबंध में इस प्रकार की विनिर्दिष्ट अवधि की समाप्ति के पूर्व प्राप्त होंगे, भारतीय खाद्य सुरक्षा और मानक प्राधिकरण द्वारा विचार किया जायेगा।

प्रारूप विनियम

1. संक्षिप्त नाम और प्रारंभ – इन विनियमों का संक्षिप्त नाम खाद्य सुरक्षा और मानक (खाद्य उत्पाद मानक और खाद्य सहयोज्य) संशोधन विनियम, 2017 है।
2. खाद्य सुरक्षा और मानक (खाद्य उत्पाद मानक और खाद्य सहयोज्य) विनियम, 2011 के, विनियम 2.10 में, "गैर एल्कोहोली-कार्बनीकृत पेय" से सम्बंधित उप-विनियम 2.10.6 में, "कार्बनीकृत जल" से सम्बंधित खंड 1 में, पहले, दुसरे और तीसरे परंतुक के स्थान पर निम्नलिखित को रखा जायेगा, अर्थात:-

“परन्तु ऐसे उत्पाद, जिनमें एस्पार्टेम, एसिसैल्फेम और कोई अन्य कृत्रिम मधुरक है जिनके लिए खाद्य सुरक्षा और मानक (पैकेजिंग और लेबलिंग) विनियम, 2011 के विनियम 2.4.5(24,25,26,28 और 29) के अधीन लेबल लगाने सम्बन्धी विशेष उपबंध किये गए हैं, प्रत्यावर्तनीय आधानों में पैक, भण्डारित, वितरित या विक्रीत नहीं किए जाएंगे।”

पवन अग्रवाल, मुख्य कार्यकारी अधिकारी

[विज्ञापन-III/4/असाधारण/86/17]

टिप्पणी.- मूल विनियम भारत के राजपत्र, असाधारण में अधिसूचना सं0 फाइल सं0 2-15015/30/2010, दिनांक 1 अगस्त, 2011 द्वारा प्रकाशित और तत्पश्चात् निम्नलिखित अधिसूचनाओं संख्यको द्वारा संशोधित किए गए थे; -

- (i) फा.सं.4/15015/30/2011, तारीख 7 जून, 2013;
- (ii) फा.सं.P.15014/1/2011-PFA/एफएसएसएआई, तारीख 27 जून, 2013;
- (iii) फा.सं.5/15015/30/2012, तारीख 12 जुलाई, 2013;
- (iv) फा.सं. P.15025/262/13-पीए/एफएसएसएआई, तारीख 5 दिसम्बर, 2014;
- (v) फा.सं.1-83F/वैज्ञानिक-पैन-अधि/एफएसएसएआई-2012, तारीख 17 फरवरी, 2015;
- (vi) फा.सं.4/15015/30/2011, तारीख 4 अगस्त, 2015;
- (vii) फा.सं. पी. 15025/263/13-पीए/एफएसएसएआई, तारीख 4 नवंबर, 2015;
- (viii) फा.सं. पी.15025/264/13-पीए/एफएसएसएआई, तारीख 4 नवंबर, 2015;
- (ix) फा.सं.7/15015/30/2012, तारीख 13 नवंबर, 2015;
- (x) फा.सं. पी.15025/208/2013-पीए/एफएसएसएआई, तारीख 13 नवंबर, 2015;
- (xi) फा.सं. पी.15025/261/2013-पीए/एफएसएसएआई, तारीख 13 नवंबर, 2015;
- (xii) फा.सं.1-10(1)/मानक/एसपी (मछली और मछली के उत्पाद)/एफएसएसएआई-2013, तारीख 11 जनवरी, 2016;
- (xiii) सं.3-16/एसपी/विशिष्ट खाद्य/अधिसूचना (खाद्य सहयोग्य)/ एफएसएसएआई-2014, तारीख 3 मई, 2016;
- (xiv) फा.सं. 15-03/प्रर्व/एफएसएसएआई/2014, तारीख 14 जून, 2016;
- (xv) सं. 3-14 एफ/अधिसूचना (न्यूट्रास्यूटिकल)/एफएसएसएआई-2013, तारीख 13 जुलाई, 2016;
- (xvi) फा.सं.1-12/मानक/एसपी (मिठाईयां और कन्फैक्सनरीज)/एफएसएसएआई-2015, तारीख 15 जुलाई, 2016;
- (xvii) फा.सं.1-120(1)/मानक/विकिरण/एफएसएसएआई-2015, तारीख 23 अगस्त, 2016;
- (xviii) एफ. सं. 11/09/रेग./हार्मोनाइजेशन/2014, तारीख 5 सितंबर, 2016;
- (xix) मानक/सीपीएलक्यू.सीपी/ईएम/एफएसएसएआई-2015, तारीख 14 सितंबर, 2016;
- (xx) फा.सं.11/12/रजि/प्रोप/एफएसएसएआई-2016, तारीख 10 सितंबर, 2016;
- (xxi) फा.सं. 1-110(2)/एसपी (जैविक खतरे)/एफएसएसएआई/2010, तारीख 10 अक्टूबर, 2016;
- (xxii) फा.सं. मानक/एसपी (पानी और पेयपदार्थ)/अधि. (2)/एफएसएसएआई-2016, तारीख 25 अक्टूबर, 2016;

- (xxiii) फा.सं.1-11(1)/मानक/एसपी (पानी और पेयपदार्थ)/एफएसएसएआई-2015, तारीख 15 नवंबर, 2016;
- (xxiv) फा.सं. पी.15025/93/2011-पीएफए/एफएसएसएआई, तारीख 2 दिसंबर, 2016;
- (xxv) फा.सं. पी.15025/6/2004-पीएफएस/एफएसएसएआई, तारीख 29 दिसंबर, 2016;
- (xxvi) फा.सं. मानक/ओ.एंड एफ./अधिसूचना(1)/एफ.एस.एस.ए.आई.-2016, तारीख 31 जनवरी, 2017;
- (xxvii) फा.सं. 1-12/मानक/2012-एफ.एस.एस.ए.आई., तारीख 13 फरवरी, 2017 और
- (xxviii) फा.सं. 1-10(7)/स्टैंडर्ड्स/एसपी (मत्स्य और मत्स्य उत्पाद)/एफएसएसएआई-2013, तारीख 13 फरवरी, 2017 ।

MINISTRY OF HEALTH AND FAMILY WELFARE

(Food Safety and Standards Authority of India)

NOTIFICATION

New Delhi, the 26th May, 2017

F. No. 1-94(1)/ FSSAI/SP(Labelling/2014.—The draft of regulations further to amend the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011, which the Food Safety and Standards Authority of India proposes to make with the previous approval of the Central Government in exercise of powers conferred under clause (e) of sub-section (2) of section 92 of the Food Safety and Standards Act, 2006 (34 of 2006), is hereby published as required by sub-section (1) of section 92 of the said Act for the information of all persons likely to be affected thereby; and notice is hereby given that the said draft regulations shall be taken into consideration after the expiry of the period of thirty days from the date on which the copies of the Gazette containing this notification is published are made available to the public;

Objections and suggestions, if any, may be addressed to the Chief Executive Officer, Food Safety and Standards Authority of India, Food and Drug Administration Bhawan, Kotla Road, New Delhi-110002 or send on the email address of Food Authority at regulation@fssai.gov.in;

Objections and suggestions, which may be received from any person with respect to the said draft regulations before the expiry of the period so specified, will be considered by the Food Authority.

Draft regulations

1. **Short title and commencement.**—These regulations may be called the Food Safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2017.
2. In the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011, in regulation 2.10, in sub-regulation 2.10.6 relating to "Beverages Non-Alcoholic-Carbonated", in clause 1 relating to "Carbonated Water" for the first, second and third provisos, the following proviso shall be substituted, namely.-

"Provided that the products which contain aspartame, acesulfame or any other artificial sweetener for which special labeling provisions have been provided under regulations 2.4.5 (24, 25, 26, 28 and 29) of Food Safety and Standards (Packaging and Labeling) Regulations, 2011, shall not be packed, stored, distributed or sold in returnable containers."

PAWAN AGARWAL, Chief Executive Officer

[ADVT.-III/4/Exty./86/17]

Note : The principal regulations were published in the Gazette of India, Extraordinary, part- III, section 4, vide notification number F. No. 2-15015/30/2010, dated the 1st August, 2011 and subsequently amended vide the following notification numbers:

- I. F. No. 4/15015/30/2011, dated the 7th June, 2013;
- II. F. No. P.15014/1/2011-PFA, dated the 27th June, 2013;
- III. F. No. 5/15015/30/2012, dated the 12th July, 2013;

- IV. F. No. P.15025/262/13-PA/FSSAI, dated the 5th December, 2014;
- V. F. No. 1-83F/Sci. Pan-Noti/FSSAI-2012, dated the 17th February, 2015;
- VI. F. No. 4/15015/30/2011, dated the 4th August, 2015;
- VII. F. No. P.15025/264/13-PA/FSSAI, dated the 4th November, 2015;
- VIII. F. No. 7.15025/263/13-PA/FSSAI, dated the 4th November, 2015;
- IX. F. No. 7/15025/261-PA/FSSAI, dated the 13th November, 2015;
- X. F. No. P.15025/208/2013-PA/FSSAI, dated the 13th November, 2015;
- XI. F. No. 7.15015/30/2012, dated the 13th November, 2015;
- XII. F. No. 1-10(1)/Standards/SP (Fish and Fisheries Products)/FSSAI-2013, dated the 11th January, 2016;
- XIII. No. 3-16/ Specified Foods/Notification (Food Additive)/FSSAI-2014, dated the 3rd May, 2016;
- XIV. F. No. 15-03/Enf/FSSAI/2014, dated the 14th June, 2016;
- XV. No. 3-14F/Notification (Nutraceuticals)/FSSAI-2013, dated the 13th July 2016;
- XVI. F. No. 1-12/Standards/SP (Sweets, Confectionery)/ FSSAI-2015, dated the 15th July 2016;
- XVII. F. No. 1-120(1)/Standards/Irradiation/FSSAI-2015, dated 23rd August, 2016;
- XVIII. F. No. 11/09/Reg/Harmoniztn/2014, dated the 5th September 2016;
- XIX. F. No. Stds/CPLQ.CP/EM/FSSAI-2015, dated the 14th September 2016;
- XX. F. No. 11/12/Reg/Prop/FSSAI-2016, dated the 10th October 2016;
- XXI. F. No. 1-110(2)/SP (Biological Hazards)/FSSAI/2010, dated the 10th October, 2016;
- XXII. F. No. Stds/ SP (Water & Beverages) Notif(2)/FSSAI-2016, dated the 25th October, 2016;
- XXIII. F. No.1-11(1)/SSStandards/SP (Water & Beverages)/FSSAI/2015, dated the 15th November 2016;
- XXIV. F. No. P.15025/93/2011-PFA/FSSAI, dated the 2nd December, 2016;
- XXV. F. No. P.15025/6/2004-PFS/FSSAI, dated the 29th December, 2016;
- XXVI. F. No. Stds/O&F/Notification(1)/FSSAI-2016, dated the 31st January, 2017;
- XXVII. F. No. 1-12/Standards/2012-FSSAI, dated the 13th February, 2017; and
- XXVIII. F. No. 1-10(7)/Standards/SP (Fish & Fisheries Products)/FSSAI-2013, dated the 13th February, 2017